

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1900
ANSWERED ON:04.03.2003
ALTERNATIVE SITES TO SLUM DWELLERS SETTLED IN DELHI
VILAS BABURAO MUTTEMWAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the hon`ble High Court of Delhi has directed that the slum dwellers settled in Delhi till December 31, 1990 only be provided with alternative sites;
- (b) if so, the details thereof;
- (c) whether the Government have made any assessment about the number of slum dwellers residing in Delhi after the above date;
- (d) if so, the details thereof;
- (e) whether the Government propose to file a review petition in the Supreme Court in view of the large number of people living in slums and the problem that could crop up as a result of their removal from these slums; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

(a) to (f): The Hon`ble High Court of Delhi in an order dated 29.11.2002 passed in CWP Nos. 4441/1994 and 2112/2002 titled as Okhla Factory Owners' Association Vs. GNC TD & Others and Wazirpur Bartan Nirmata Sangh Vs. Union of India & Others has set aside the present policy of Government of providing alternative sites to the slum/jhuggi dwellers in Delhi. The Union Government has filed a Special Leave Petition in the Hon`ble Supreme Court of India against the said order of Delhi High Court. The matter is subjudice.

Slum & JJ Department (MCD) has reported that as per assessment made by it in March, 1994, there were about 1080 jhuggi clusters in Delhi. No assessment/survey has been conducted to ascertain the number of slum dwellers after 31st January, 1990.